

IN THE INCOME TAX APPELLATE TRIBUNAL
“C” BENCH : BANGALORE

BEFORE SHRI N.V. VASUDEVAN, VICE PRESIDENT
AND SHRI CHANDRA POOJARI, ACCOUNTANT MEMBER

ITA No. 1399/Bang/2018
Assessment years : 2014-15

M/s. Synergia Consultants Private Limited, No.34, I Floor, Embassy Diamante, Vittal Mallya Road, Bangalore – 560 001. PAN: AAGCS 4363K	Vs.	The Deputy Commissioner of Income Tax, Circle 6(1)(2), Bengaluru.
APPELLANT(S)		RESPONDENT

Appellant by	:	Shri Suresh Muthukrishnan, CA
Respondent by	:	Shri M.K. Bijju, Addl. CIT(DR)(ITAT), Bengaluru.

Date of hearing	:	24.02.2021
Date of Pronouncement	:	24.02.2021

ORDER

Per Chandra Poojari, Accountant Member

This appeal by the assessee is against the order dated 19.01.2018 of the CIT(Appeals), Bengaluru-6, Bengaluru, for the assessment year 2014-15.

2. During the course of hearing of the appeals, the Id. counsel for the assessee sought withdrawal of the appeal stating that the assessee has opted for Vivad Se Vishwas Scheme Act, 2020 [VSVS] by filing Form 1 &

2, and Form 3 is issued by the designated authority accepting the same (copy filed). Accordingly, the appeal is dismissed as withdrawn.

Pronounced in the open court on this 24th February, 2021.

Sd/-
(N V VASUDEVAN)
VICE PRESIDENT

Sd/-
(CHANDRA POOJARI)
ACCOUNTANT MEMBER

Bangalore,
Dated, the 24th February, 2021.

/Desai S Murthy /

Copy to:

1. Appellants
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT, Bangalore.

By order

Assistant Registrar
ITAT, Bangalore.